## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

<u>Item No.104</u>

New IA-2422/2021

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IB-761(ND)/2018

**IN THE MATTER OF:** 

Ms. Sony Pictures Networks India Pvt. Ltd. ....OPERATIONAL CREDITOR

Vs.

M/s. Ortel Communication Ltd ....RESPONDENT

**SECTION** 

U/S 9 of IBC, 2016 Order delivered on 10.06.2021

**CORAM:** 

SHRI P.S.N PRASAD MEMBER (JUDICIAL) SHRI NARENDER KUMAR BHOLA MEMBER (TECHNICAL)

**PRESENT:** 

For the Applicant : Mr. Rishav Banerjee, Mr. Rajarshi Banerjee, Advocates. For the RP : Mr. Santosh Kumar Ray, Ms. Rituparna Sanyal,

Ms. Sannoyee Chakraborty, Advocates.

## **ORDER**

## New IA-2422/2021:

Heard the submissions made by the Counsel for the Applicant. Let Nonapplicants file their reply within two weeks.

Post the matter on 22.7.2021.

-SD-(NARENDER KUMAR BHOLA) MEMBER (TECHNICAL) -SD-( P.S.N PRASAD) MEMBER (JUDICIAL)

Surjit Singh

## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

Item No.104 IA-1708/2021

IB-761(ND)/2018

**IN THE MATTER OF:** 

Ms. Sony Pictures Networks India Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Ortel Communication Ltd

....RESPONDENT

**SECTION** 

U/S 9 of IBC, 2016

Order delivered on 10.06.2021

**CORAM:** 

SHRI P.S.N PRASAD MEMBER (JUDICIAL) SHRI NARENDER KUMAR BHOLA MEMBER (TECHNICAL)

**PRESENT:** 

For the RP : Mr. Santosh Kumar Ray, Ms. Rituparna Sanyal,

Ms. Sannoyee Chakraborty, Advocates.

**ORDER** 

IA-1708/2021:-

This is an application filed under Rule 11 of the NCLT Rules, 2016 for amendment of the reply filed by the Respondent/Non-applicant to amend Para-4 of the reply, wherein the "TPCODL" has prayed for being permitted to amend Para-4 (14) of the reply and to allow the present Application.

The prayer made in the Application is **allowed.** No further pleadings are allowed.

-SD-(NARENDER KUMAR BHOLA) MEMBER (TECHNICAL) -SD-( P.S.N PRASAD) MEMBER (JUDICIAL)

Mamta